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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(OS) 3056/2014 **JASWIN ARORA**

..... Plaintiff

Through: Ms. Niti Jain & Ms. Richa Sandilya,

Advocates.

versus

HARMEET SINGH SOOD & ORS

.... Defendant

Through: Mr. Kush Sharma, Adv. for D-5

Mr. Ravi Kapoor, Adv. for D-6 & 7.

CORAM:

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SH. VIJAY SHANKAR (DHJS), JOINT REGISTRAR

(JUDICIAL)

<u>ORDER</u> 13.08.2019

Right of the defendant no.1 & 2 to file written statement has already been closed vide order dated 12/08/2015.

None appeared on behalf of the defendant no.1 to 4 despite repeated calls.

It is submitted by counsel for the plaintiff that the defendant no.1 to 5 have not filed affidavit of admission/denial of the documents in terms of the order dated 07/12/2018.

Affidavits of admission/denial of the documents already stated to be filed by the defendant no.6 & 7. However, same are stated to be not proper, as per rules. Counsel for the defendant no.6 & 7 seeks

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.





some more time for filing fresh/proper affidavit of admission/denial of the documents. Heard. Request is allowed. Defendant no.6 & 7 are directed to file fresh/proper affidavit of admission/denial of the documents within a week with direction to supply the advance copy of the same to the opposite counsel.

Fresh affidavit of admission/denial qua the documents of the defendant no.6 & 7 already stated to be filed by the plaintiff. However, affidavit of admission/denial qua the documents of the defendant no.7 filed on behalf of the plaintiff is stated to be not proper. Counsel for the plaintiff seeks some more time for filing fresh/proper affidavit of admission/denial qua the documents of the defendant no.7. Heard. Request is allowed. Plaintiff is directed to file fresh/proper affidavit of admission/denial qua the documents of the defendant no.7 within a week with direction to supply the advance copy of the same to the opposite counsel.

Parties are also directed to file fresh document schedule, as per law, before the next date of hearing.

At joint request, re-notify the matter for admission/denial of the documents on 23rd August, 2019.

VIJAY SHANKAR (DHJS) JOINT REGISTRAR (JUDICIAL)

AUGUST 13, 2019/nk